

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 15

CA 260/2024 (NEW IA) IA 119/2024 IN CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **07.08.2024**

NAME OF THE PARTIES: **UNION OF INDIA V/S INFRASTRUCTURE
LEASING AND FINANCIAL SERVICES LTD. &
ORS**

Section 241-242C of the Companies Act, 2013

ORDER

Adv. Vihit Shah i/b Cyril Amarchand Mangaldas for the Respondent No.1 to 6 present in IA 119 of 2024 present. Ashok Pandey i/b RHP Partners for the Applicant in C.A. No. 260 of 2024 present through VC. Adv. Shwetaank Nigam for CMA in IA 119/2024 present through VC. Adv. Kuber Dewan, Adv. Neeharika Aggarwal, Adv. Abhishek Tilak, Adv. and Adv. Kaustubh Shrivastava i/b DMD Advocates for R 1 & R 4 in IA 119/2024 present through VC.

CA 260/2024

This is an Application seeking deletion of the Respondent No.14 in CA 396 of 2023. The similar matters are listed on **23.08.2024**. In the meanwhile, the Union of India is directed place on record their Reply.

List this matter on Board on **23.08.2024**.

IA 119/2024

Ld. Counsel for the CMA / Respondent No.2 seeks some time to file the Reply. The Applicant is directed to serve the copy of the amended application to the Respondent No.1 and 6.

List this matter on Board on **28.08.2024**.

-sd-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)